

DIVISION BENCH

ITEM NO.121

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No.285/2021 IN
CP No.(IB) 353/ALD/2019

CORAM:

1. SHRI RAJASEKHAR V.K.,
HON'BLE MEMBER (JUDICIAL)
2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd FEBRUARY , 2022,
2:30 PM

NAME OF THE COMPANY	M/S ASHISH ISPAT PVT LTD V/S PRIMUSS PIPES & TUBES LTD
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Amar Vivek & Sh. Dhananjay Sud Advs. : *For the petitioner.*

ORDER

Ld. Counsel for the erstwhile IRP present.

In terms of the order dated 07th January, 2022 in Company Appeal (AT) (Insolvency) No.892 & 893 of 2021, the Hon'ble NCLAT has closed the CIRP against the corporate debtor.

In view of this IA No.285/2021 has become infructuous and is dismissed as such. The main CP be consigned to the records.

Pending applications have also become infructuous in the light of the fact that the CIRP itself stands closed. Therefore, the other applications being **IA No.267/2021** and **Intervention Petition No.14/2021** shall also stand disposed of as infructuous.

—Sd—

Virendra Kumar Gupta
Member (Technical)

—Sd—

Rajasekhar V.K.
Member (Judicial)